

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 211/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, seeking extension of Scheduled Commencement of Supply Date and Financial Closure in terms of Articles 2.1.3, 2.1.4 and 4.5.2 of the Power Purchase Agreement dated 30.04.2024, executed between HR Saraswati Energy Private Limited and NHPC Limited, on account of the delay in adoption of tariff and procurement approval by the Appropriate Commission, and also on account of delay in operationalisation of connectivity. and readiness of the transmission system by CTUIL, required for the evacuation of power from the Petitioner's project.

Petitioner : HR Saraswati Energy Private Limited (HRSEPL)

Respondent : Central Transmission Utility of India Limited & Ors.

Date of Hearing : **25.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Nitish Gupta, Advocate, HRSEPL
Ms. Nipun Sharma, Advocate, HRSEPL
Ms. Varnika Tyagi, Advocate, HRSEPL
Shri Akshay Goel, Advocate, NHPC
Shri Harsh Tandon, Advocate, NHPC
Shri Sundar Singh, NHPC

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the detailed hearing. However, the learned counsel for the Petitioner, while pressing for an interim direction, reiterated his submissions that the Commission, *vide* the Record of Proceedings dated 6.5.2026, has already issued the *status quo* direction in Petition No. 188/MP/2026 & batch, filed by four developers involved in the same bidding process; having similar PPAs and seeking similar reliefs, as sought by the Petitioner in the present Petition. The learned counsel also emphasised that the facts of those cases are identical to those in the present case and, as recorded in the Record of the Proceedings dated 6.5.2026 in the above matters, the Respondent/NHPC had not opposed the grant of interim relief sought by the Petitioners therein. Accordingly, the learned counsel submitted that a similar *status quo* direction may also be issued in the present case.

2. Learned counsel for the Respondent/NHPC, while reiterating the submissions made during the proceedings in Petition No. 188/MP/2026 & batch, submitted that unless the end procurer, i.e. MSEDCL, accedes to the extension of SCSD, NHPC is unable to consider such a request of the Petitioners for the extension. The learned counsel also added that, as such, NHPC has no objection to the interim relief sought by the Petitioner at this stage. The learned counsel further sought four weeks' time to file a reply to the Petition.
3. Considering the submissions made by the learned counsels for the parties and keeping in view that the present case stands on an equal footing with Petition No. 188/MP/2026 and batch, the Commission deemed it appropriate to direct the parties to maintain the *status quo* until the next date of hearing. The Commission also permitted the Respondents to file their replies within three weeks, with a copy to the Petitioners, who may file their rejoinders, within two weeks thereafter.
4. The Petition will be listed for the hearing, along with Petition No. 188/MP/2026 & batch, on **9.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)